

(b) In regard to the use of Letter Sorting Machines, it has been felt that at the present stage of development of postal services in the country, it is not very essential to introduce such machines keeping in mind also the adverse effect on the employment potential.

Dispute between Planning Commission and Government of Kerala as regards the size of Annual Plan

3337. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of PLANNING be pleased to state :

(a) whether there is any dispute between the Planning Commission and the State as regards the size of the Annual Plan for the state;

(b) if so, the points of dispute; and

(c) the action, if any, being taken to satisfy the State Government of Kerala in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) Against the outlay of Rs. 70.77 crores proposed by the State Government for 1972-73 Annual Plan, Planning Commission, after discussion with the Chief Minister, Kerala approved an outlay of Rs. 64.00 crores on the basis of resources in sight. There is no dispute in this regard.

(b) and (c). Does not arise.

Development of Industries in Kerala

3338. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the developments of industries in the private and public sectors in the State of Kerala is not proceeding smoothly; and

(b) if so, the measures proposed to be taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) and (b). The following are the details of industrial licences and letters of intent granted for industrial units in Kerala during the years 1969-71 :

Year	Industrial licences	Letters of Intent
1969	2	10
1970	10	15
1971	7	25

From the statistics, it appears that the industrial development in the State is picking up. While individual instances of temporary stoppage of work of lack of progress in the public or private sector have been brought to the notice of this Ministry, the State Government has not made a general complaint in the recent past that development of industry as a whole in the private or public sector in Kerala is not proceeding smoothly.

Development of Backward Districts in Kerala

3339. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state whether any decision has been taken for the intensive development of backward Districts in the State of Kerala by grant of Central subsidy to the extent of 10 per cent of the fixed capital investment of new industrial units to be set up in such districts ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

Certain districts/areas have been selected for the grant of a Central Subsidy amounting to 1/10th of the fixed capital investment of new units which have a fixed capital investment not exceeding Rs. 50 lakhs. The details of the scheme have been published in the Gazette Extraordinary dated 26th August, 1971. The district of Alleppey from Kerala is eligible for this subsidy.

Finance at concessional rates is available for industries to be set up in about 219 selected districts designated as backward throughout the country. The following districts from Kerala are eligible for this concession :

Alleppey, Trivandrum, Cannanore, Trichur and Malappuram.